

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.1046/2003

(2)

New Delhi, this the 28th day of April, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri V.K. Majotra, Member(A)

Trilok Chand
H.No.59, Ward No.5, Near Kotwali
Shikarpur, Dt. Bulandshahar, UP .. Applicant

(Shri Deewan Singh, Advocate)

versus

Union of India, through,

1. Secretary
Ministry of Railway, New Delhi
2. General manager
Western Railway, Church Gate
Mumbai
3. General Manager
Northern Railway
Baroda House, New Delhi
4. Sr. Div. Electric Engineer
Vidyut Lokoshed Near Rly Colony
Tuklakabad, New Delhi .. Respondents

ORDER(oral)

Shri Justice V.S. Aggarwal

Learned counsel for the applicant states that he would firstly exhaust the remedy provided under law by filing an appeal and revision, if any, and thereafter if so advised may file an application. He does not press this application. Allowed as prayed.

2. Subject to aforesaid, the present application is dismissed as withdrawn.

V.K. Majotra

(V.K. Majotra)
Member(A)

V.S. Ag

(V.S. Aggarwal)
Chairman

CC.